

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 113/MP/2014**

**Subject** : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (1) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in the state systems of North Eastern Region, keeping them functional in terms of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes (SPS) in NER Grid to operate the transmission system closer to their limits and protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.

**Date of hearing** : 26.2.2015

**Coram** : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

**Petitioner** : North Eastern Regional Load Despatch Centre

**Respondents** : Assam Electricity Grid Corporation Limited and others

**Parties present** : Shri Amaresh Mallick, NERLDC  
Ms. Pragya Singh, NERLDC  
Shri G.K. Bhuyan, AEGCLs  
Shri Shashi Bhushan, PGCIL

## Record of Proceedings

The representative of North Eastern Regional Power Committee (NERPC) submitted as under:

(a) As per the Commission's direction dated 27.11.2014, a joint meeting of NER constituents, NERPC and NERLDC was convened on 29.12.2014 in which the following interventions required for rectification of protection system deficiency which are not related to PSDF funding was agreed upon by NER constituents:

(i) Testing of all existing relays and schemes within 2 months to assess the healthiness of the existing protective relays;

(ii) Review of relay settings based on the history of tripping and non-availability of Distance Protection Relays;

(iii) To avoid tripping on account of vegetation growth;

(iv) To adopt, wherever available, single Phase/three phase Auto Reclose Scheme of the transmission lines of voltage level 132 kV and above under list of important grid elements of NER.

(b) Time line for implementation of the recommendations of third party Protection Audit has been submitted along with DPR to NERLDC.

(c) The States of Assam, Nagaland and Mizoram have got funding from PSDF.

(d) All constituents of NER have submitted their funding requirements from PSDF. Further, there is no shortage of trained manpower at sub-station level in NER and NER constituents require only equipments and funding from PSDF.

2. The representative of NLDC submitted that on 23.2.2015, there was a grid disturbance of category GD-V which caused complete blackout in NER except in Assam which survived the disturbance. Further, there is shortage of adequate manpower as well as lack of trained manpower at sub-station level.

3. After hearing the parties, the Commission directed the constituents of NER as under:

(a) Take proactive actions like taking Board's approval, floating of NITs, selection of bidders etc. and place the award of work as and when fund from PSDF is released;

(b) In case of constraint of funds, the States of NER (who have not got funds from PSDF) may explore the possibility of arraigning funds from PSDF; and

(c) Complete the implementation of the recommendations of third party Protection Audit within 12 months from the date of placement of award for purchase of equipments.

4. The Commission directed NERPC to monitor the progress of each constituent and file report to the Commission for every quarter.

5. Subject to the above, the Commission reserved order in the petition.

**By order of the Commission**

**SD/-  
(T. Rout)  
Chief (Law)**